

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2005/98
MA-1410/2000

New Delhi this the 1st day of February, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Varun Kumar Nigam,
S/o Sh. Awadh Bihari Lal Nigam,
R/o D-852, Sector-D.
Mandir Marg,
New Delhi.

..... Applicant

(through Sh. S.D. Raturi, proxy for Sh. G.D. Gupta,
Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Agriculture,
(Deptt. of A.H. & Dairying)
Krishi Bhawan,
New Delhi-1.

2. General Manager,
Delhi Milk Scheme,
West Patel Nagar,
Delhi-8.

..... Respondents

(through Sh. Rajeev Bansal, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. Applicant challenges respondents action in with-holding the appointment letter for the post of Dairy Supervisor in Delhi Milk Scheme (DMS for short).

3. Applicant contends that the educational qualifications possessed by him satisfy the requirements for the post of Dairy Supervisor in DMS as per the Recruitment Rules.

4. This contention is denied by respondents. (27)

5. We note that after filing of the O.A applicant has filed an MA-1410/2000 contending that inadvertently he had mentioned his qualifications as M.Sc. (Agr.) Animal Husbandry & Dairying (Dairy Science) with specialization in Dairying, whereas his actual qualification is M.Sc. (Agr.) Animal Husbandry and Dairying (Animal Science).

6. A similar situation had arisen in OA-1893/98 (Raj Kumar Vs. U.O.I. & Ors.), which was disposed of by the Tribunal vide its order dated 04.01.2000 with a direction to respondents to get a clear opinion from National Dairy Research Institute (NDRI for short), Karnal whether the qualifications possessed by the applicant fulfil the requirements of the advertisement for the post of Dairy Supervisor, and in the light of that advice, Respondent No. 1 was called upon in that O.A. to advise whether there was any impediment to the appointment of that applicant against the advertised post of Dairy Supervisor as per the Recruitment Rules.

7. Accordingly, we dispose of this O.A. with a direction that in the event applicant submits a detailed and self contained representation, highlighting the qualifications which he possesses supported by authenticated copies of relevant certificates, respondents should within two weeks of its receipt, seek

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a clear opinion from NDRI, Karnal whether the qualifications possessed by applicant fulfil all the requirements for the post of Dairy Supervisor, and in the light of the advice so obtained, examine applicant's claim for appointment against the advertised post of Dairy Supervisor as per the Recruitment Rules, under intimation to him.

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8. These directions should be implemented within three months from the date of applicant's representation. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Vice-Chairman(A)

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